

F.No. 3305-01/REG/FSSAI/2016
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 2nd March, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Notification No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 relating to declaration of class title, trans fat content and saturated fat content on label of the food products.

Reference is drawn to Notification No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 published in the Official Gazette of India regarding declaration of class title, trans fat content and saturated fat content on the label of food products and subsequent extension of timeline for compliance with this notification vide direction issued on 30th July, 2016 and 1st December, 2016.

2. After due consideration of representations received from some stakeholders, requesting for deferment of implementation of the said regulation for the purpose of utilizing the existing stock of their packaging materials, the time line for compliance of Notification No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 is hereby further extended upto 30th June, 2017. However, Food Business Operators shall comply with Notification No. 4/1505/30/2011 dated 4th August, 2015 with respect to the maximum limit of trans fatty acid as not more than 5% by weight with effect from 28th February, 2017.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi]
Advisor (Regulations)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI